



The Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014

Act 11 of 2014

Keyword(s):

Street Vendor, Livelihood Protection, Regulation, Street Vending, Holding Capacity, Town Vending Committee, Scheme

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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 8th December, 2014.

No.LL(B).52/2013/61.—The Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending Act, 2014) (Act No. 11 of 2014) is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 2014.

(As passed by the Meghalaya Legislative Assembly)

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**THE MEGHALAYA STREET VENDORS (PROTECTION OF LIVELIHOOD AND
REGULATION OF STREET VENDING) ACT, 2014.**

An

Act

to provide for protection of livelihood of urban street vendors and to regulate street vending and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-fifth Year of the Republic of India as follows:-

**CHAPTER I
PRELIMINARY**

- Short title, extent and commencement.**
1. (1) This Act may be called the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
 - (2) It extends to the urban areas of Meghalaya.
 - (3) It shall be deemed to have come into force on and from the 10th November, 2014.
 - (4) The provisions of this Act shall not apply to the land, premises and trains owned and controlled by the railways.
 - (5) The Operation of this Act in the Shillong (Administered Areas) Municipality and other urban areas of Meghalaya shall be subject to the trading license issued by the Autonomous District Councils of Meghalaya wherever required.
- Definitions.**
2. (1) In this Act, unless the context otherwise requires:-
 - (a) "Act" means the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
 - (b) "Government" means State Government of Meghalaya;
 - (c) "holding capacity" means the maximum number of street vendors who can be accommodated in any vending zone;
 - (d) "Town Vending Committee" means the body constituted by the Government under Section 4;
 - (e) "local authority" means the Deputy Commissioner of the District;
 - (f) "notification" means a notification published in the Official Gazette;
 - (g) "planning authority" means a committee constituted District-wise by the State Government;
 - (h) "prescribed" means prescribed by rules made under this Act;
 - (i) "scheme" means schemes framed by the Government under section 3;
 - (j) "specified" means as specified by the scheme;
 - (k) "State Government" means the Government of the State of Meghalaya;
 - (l) "state nodal officer" means an officer designated by the State to co-ordinate all matters relating to urban street vending in the State.
 - (m) "street vendor" means a person engaged in vending of articles, goods, waters, food items or merchandise of everyday use or offering services to general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area or from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms which may be local or

region specific; and the words “street vending” with their grammatical variations and cognate expression, shall be construed accordingly;

- (n) “vending zone” means an area or place or a location designated as such by the planning authority for the specific use by street vendors for street vending and includes footpath, sidewalk, pavement, embankment, portions of a street, waiting area for public or any such place considered suitable for vending activities and providing services to the general public.
- (2) Any reference in this Act to any enactment or any provision thereof shall, in relation to an area in which such enactment or such provision is not in force, be construed as a reference to the corresponding law., if any, in force in that area.

CHAPTER II SCHEME FOR STREET VENDING

Power of the Government to frame notifications and schemes

3. (1) For the purposes of this Act, the Government shall notify and frame scheme which may specify all or any of the following;
- (a) the form and manner of grant, renewal, suspension or cancellation of a registration certificate for, and issue of identity card to, the street vendors;
 - (b) *the manner of levy and collection of fees* for the grant and renewal of a registration certificate and fines for contravention of the terms and conditions of registration and other provisions of this Act;
 - (c) the form and manner of filing appeals to, and procedure for disposal of appeals by, the local authority in respect of registration of street vendors;
 - (d) the manner of, and the terms and conditions of, allotment of stalls to the registered street vendors;
 - (e) the form and manner of grant, renewal, suspension or cancellation of a license;
 - (f) the manner of levy and collection of fees for the grant and renewal of a license and fines for contravention of the terms and conditions of the license;
 - (g) the norms of spatial planning to be adopted by the planning authority for earmarking vending zones for street vendors in the master plan, development plan, zonal plan, layout plan or any other spatial plans;
 - (h) the principles for determination of vending zones as restriction-free-vending zones, restricted-vending zones and no-vending zones;
 - (i) the conditions under *which private places may* be designated as restriction- free-vending zones, restricted-vending zones and no-vending zones;
 - (j) the principles for determining holding capacity of vending zones and the manner of undertaking comprehensive digitalized photo census and survey of the existing number of street vendors with the assistance of

experts for the purpose of accommodating street vendors within the holding capacity of the vending zones;

- (k) the terms and conditions for street vending including norms to be observed for up keeping public health and hygiene;
 - (l) the designation of State Nodal Officer for co-ordination of all matters relating to street vending at the state level;
 - (m) the manner of maintenance of proper records and other documents by the town vending committee, local authority, planning authority and State Nodal Officer in respect of street vendors;
 - (n) the manner of giving notice to, and eviction of, street vendors; impounding, destruction or seizure of stalls, goods and equipments and relocation of and compensation payable to evicted street vendors;
 - (o) any other particulars which may be considered by the Government as proper for including in the scheme;
- (2) A summary of the scheme/schemes notified by the Government under sub-section (1) shall be published by the local authority in at least two local news papers in such manner as may be prescribed.

CHAPTER III TOWN VENDING COMMITTEE

Constitution of Town Vending Committee

4. (1) The Government shall, in each local authority, constitute a town vending committee.
- (2) Each town vending committee shall consist of-
- (a) the Additional Deputy Commissioner or the Chief Executive Officer, Municipal Board as the case may be, who shall be the Chairperson; and
 - (b) such number of members as may be prescribed, to be nominated by the Government, representing the Government Departments, the Local Authority, the Planning Authority, Traffic Police, Local Police, Association of Street Vendors, Market Associations, Traders Associations, Local Dorbars, Nationalized Banks and such other interest as it deems proper:
- Provided that the number of members nominated to represent the Street Vendors shall not be less than two out of which at least one third of such members shall be from amongst women vendors:
- (3) The Chairperson and the members nominated under clause (b) of sub-section (2) shall receive such allowances as may be prescribed by the Government.
 - (4) The town vending committee shall meet at such times and places within the jurisdiction of the local authority and shall observe such rules of procedure with regard to the transaction of business at its meetings, and in discharge of its functions, as may be prescribed.

**Town Committee
may associate for
assistance or advice**

5. (1) The town vending committee may associate with itself, in such manner and for such purposes ,as may be prescribed, any person whose assistance or advice it may desire in carrying out any of the provisions of this Act.
- (2) A person so associated under sub-section (1) shall have a right to take part in the discussions relevant to that purpose, but shall not have a right to vote at a meeting of the committee and shall not be a member for any other purpose.
- (3) The person so associated under sub-section (1) shall be paid such allowances as may be prescribed.

**Town Vending
Committee to
constitute
sub-committees
Government may
assign conferment
to town vending
committee**

6. The town vending committee may constitute, in such manner and for such purposes such number of sub-committees, as may be prescribed.
7. The Government may assign to the town vending committee, the following functions, namely, -
 - (a) grant, renew, suspend or cancel registration certificates to street vendors, in such form and manner, and on such terms and conditions, as may be specified;
 - (b) issue to the street vendors identity cards in such form and manner as may be specified;
 - (c) collect such fee for registration or renewal of registration of street vendors as may be specified;
 - (d) determine the manner of. collecting fees through banks, counters of local authority or counters of town vending committee, fee for registration, usage of parking space for mobile stalls and availing of civic services, in consultation with local authority;
 - (e) identify and designate vending zones;
 - (f) specify timings for vending in vending zones;
 - (g) maintain the records of land, street, footpath, embankment, waiting area, parks and other public places designated for vending in such manner as may be specified;
 - (h) conduct periodic surveys of vending zones;
 - (i) collect and maintain data regarding street vendors;
 - (j) determine quantitative norms for different categories of stationary and mobile stalls in the vending zones;
 - (k) assess and determine maximum holding capacity of each vending zone;
 - (l) identify and declare vending zones as restriction-free-vending zones, restricted-vending zones and no-vending zones in the manner specified;

- (m) fix sign boards at each vending zone to indicate kind of vending zone, its boundaries and vending timings;
- (n) declare place and timings of vendors markets for weekly haats, night bazaars, holiday bazaars and festival bazaars;
- (o) ensure adequacy of civic amenities, including water, sanitation, waste management, electricity, provided in the vending zones;
- (p) monitor activities of street vendors;
- (q) ensure that the quality of products and services provided to the public and public health, hygiene and safety standards as specified by the local authority are maintained;
- (r) ensure that allotted stalls are utilised by the allottees in accordance with the terms and conditions specified;
- (s) specify the terms and conditions for issue, renew, suspension or cancellation of registration in the manner specified;
- (t) determine actions including imposition of fine for violating the terms and conditions for registration;
- (u) promote awareness regarding credit through institutional mechanisms;
- (v) determine norms for regulating the activities of street vendors;
- (w) determine terms and conditions for providing benefits of insurance maternity benefits, old age pension and other social security schemes to the street vendors in case of death, illness or disability;
- (x) lay down guidelines for organizing associations and self help groups' of street vendors;
- (y) conduct training programmes for street vendors with a view to enlighten street vendors them with entrepreneurship, technical and business skills;
- (z) redress grievances and resolve disputes amongst the street vendors.

Town Vending Committee to prepare and publish annual account committee

8. The town vending committee shall prepare and publish its annual accounts statement in such form and manner as may be prescribed.

CHAPTER IV REGISTRATION OF STREET VENDORS

Application for Registration of street vendors

9. (1) Every person who has completed the age of 18 years and intends to do registration street vending shall make an application for registration as street vendor to the town vending committee.
- (2) Every application under sub-section (1) shall be made in such form and manner and accompanied by such fee as may be specified.

Town vending committee to examine application

10. (1) An application made under sub-section (1) shall be examined by the town vending committee and the registration made within such period, and in such manner, as may be specified:

Provided that on completion of specified period, if no response is received by the applicant about rejection or deficiencies in the application, the applicant shall be deemed to have been registered.

- (2) The town vending committee shall not summarily reject the application without giving the applicant an opportunity to rectify deficiencies, if any and hearing him.
- (4) If the town vending committee or the officer authorized by town vending committee, as the case may be, is satisfied that the application is in compliance with the provisions of this Act and the rules or schemes made there under, he shall register the name of the street vendor.
- (5) Any person aggrieved by the decision of the town vending committee under sub-section (3) may prefer an appeal to the local authority within such period, and in such manner, as may be specified.

Local authority to give preference to registered street vendors

11. (1) The local authority may give preference to the registered street vendors in allotment of stalls in the vending zones.
- (2) The allotment of stalls to the street vendors shall be made in such manner, and subject to such terms and conditions, as may be specified.

Local authority to allot vending zone on payment of fees

12. A registered street vendor to whom a stall has been allotted in a vending zone shall be granted a license and renewed from time to time by the local authority, in such manner, on payment of such fee, and subject to such terms and conditions, as may be specified.

CHAPTER V DUTIES OF LOCAL AUTHORITY

Responsibilities of local authority

13. Notwithstanding anything contained in any other law for the time being in force, the local authority shall be responsible for;-
 - (a) overall supervision and monitoring of the Scheme for street vendors;
 - (b) monitoring effective functioning of the town vending committee;
 - (c) deciding appeals in respect of registration of street vendors in the manner specified;
 - (d) earmark space for vending zones in due consultation with the planning authority;
 - (e) allotting stalls to the street vendors in the manner specified;
 - (f) granting, renewal, suspension or cancellation of licence to the registered street vendors in the manner specified;
 - (g) providing, in consultation with the town vending committee, in the vending zones and to the street vendors, civic services, including:-
 - (i) solid waste disposal;
 - (ii) public toilets to maintain cleanliness;

- (iii) electricity;
- (iv) drinking water;
- (v) shelter to protect street vendors and their wares;
- (vi) storage facilities, beautification, placement of signage; and
- (vii) other facilities as may be needed by the street vendors and specified in the scheme;
- (h) determining, in consultation with the town vending committee, the manner of collecting, through banks, counters of local authority and counters of town vending committee, fee for registration, use of parking space for mobile stalls and availing of civic services;
- (i) undertake, in consultation with the town vending committee, comprehensive digitalized photo census and survey of the existing number of street vendors with the assistance of such experts and in such manner as may be specified, for the purpose of accommodating street vendors within the holding capacity of the vending zones;
- (j) notify the entire database of street vendors on its website and update the same at regular intervals.

CHAPTER VI DUTIES OF PLANNING AUTHORITY

Responsibilities of Planning Authority

14. Notwithstanding anything contained in any other law for the time being in force, the planning authority shall be responsible for-
- (a) determining spatial planning norms for street vending;
 - (b) monitor the functioning of *the* town vending committee with regard to the planning norms;
 - (c) amend the city or town master plan, development plan, zonal plan, layout plan and any other plan for accommodating street vendors in the designated vending zones;
 - (d) demarcate vending zones specific to the requirements of the town or city;
 - (e) make spatial plans conducive and adequate for the prevalent number of street vendors in that city or town and also for the future growth, by adopting such norms as may be specified.
 - (f) discharge any other duty or duties which may be assigned to it by the Government from time to time.

CHAPTER VII BREACHES OF CONDITIONS AND PENALTY

Cancellation or suspension in case of breach of conditions

15. Where any street vendor who has been registered under this Act commits breach of any of the conditions thereof or any other terms and conditions specified for the purpose of regulating street vending under this Act or

any rules or schemes made there under, or where the town vending committee is satisfied that such registration has been secured by the street vendor through misrepresentation or fraud, the town vending committee may, without prejudice to any other fine which may have incurred by the street vendor under this Act, cancel the registration or suspend the same for such periods as it thinks fit:

Provided that no -such cancellation or suspension shall be made by the town vending committee unless an opportunity of hearing has been given to a street vendor.

Cancellation or suspension of registration in case of obtaining it by fraud

16. Where any street vendor to whom a stall has been allotted or a licence has been granted under this Act or any agent or servant of such vendor commits a of breach of any of the conditions thereof, or any other terms and conditions specified for the purpose of regulating street vending under this Act or any rules or schemes made there under, or where the local authority is satisfied that such allotment of stall or licence, as the case may be, has been secured by the street vendor through misrepresentation or fraud, the local authority may, without prejudice to any other fine which may have been incurred by the street vendor under this Act, cancel the allotment of stall or licence, as the case may be, or suspend the same for such period as it thinks fit:

Provided that no such cancellation or suspension shall be made by the local authority unless an opportunity or hearing has been given to the street vendor.

Penalties for vending without registration etc.

17. If any street vendor-
- (a) indulges in street vending without registration;
 - (b) vends beyond the designated vending zones or specified timings;
 - (c) vends goods or offers services that are detrimental to public health;
 - (d) contravenes the terms and conditions of registration ;
 - (e) contravenes the terms and conditions of allotment of stall or licence; or
 - (f) contravenes any other terms and conditions specified for the purpose of regulating street vending under this Act or any rules or schemes made there under, he shall be liable to a penalty which shall not be less than rupees two hundred but which may extend to rupees one thousand, as may be determined by the town vending committee, or as the case may be, by the local authority.

CHAPTER VIII MISCELLANEOUS

Town committee to furnish returns to appropriate Government

18. Every town vending committee shall furnish from time to time, to the Government and the local authority such returns as may be prescribed.

- Government to undertake promotional measures**
19. The Government may, in consultation with the town vending committee, local authority, planning authority and street vendors associations or unions, undertake promotional measures of making available credit, insurance and other welfare schemes of social security for the street vendors.
- Government to develop and organize programmes**
20. The Government may, to the extent of availability of financial and other resources-
 (a) develop and organize capacity building programmes for street vendors and on how to exercise the rights contemplated under this Act;
 (b) undertake research, education and training programmes to advance knowledge and understanding of the role of the informal sector in the economy in general and the street vendors in particular and to raise awareness among the public through town vending committees.
- Power to make bye-laws**
21. Subject to the provisions of this Act or any rules or scheme made thereunder, the local authority may, with the approval of the Government, make bye-laws to provide for all or any of the following matter, namely: -
 (a) the regulation and manner of vending in restriction-free-vending zones, restricted-vending zones and designated vending zones;
 (b) the regulation of the collection of taxes and fees in the vending zones;
 (c) regulation of traffic in the vending zones;
 (d) the regulation of the quality of products and services provided to the public in vending zones and maintenance of public health, hygiene and safety standards;
 (e) the regulation of civic services in the vending zones; and
 (f) the regulation of such other matters in the vending zones as may be necessary.
- Power to make rules**
22. (1) The Government may, after consultation with the town vending committee, by notification, make rules for carrying out the provisions of this Act.
 (2) In particular and without prejudice to the generality of the foregoing power such rules may provide for all or any of the following matters, namely,-
 (a) the manner of publishing summary of scheme under sub-section (2) of Section 3;
 (b) the number of members under clause (b) of sub-section (2) of section 4;
 (c) the allowances to Chairperson and members under sub-section (3) of section 4;
 (d) the time and place for meeting, procedure for transaction of business at meetings and functions to be discharged under sub-section (4) of section

4 and Section 5;

- (e) the manner and purpose for which a person may be associated under sub-section (1) of section 5;
- (f) the allowance to associated person under sub-section (3) of section 5;
- (g) the other employees of town vending committee under section 6;
- (h) the form and manner for preparing and publishing annual accounts statement under section 8;
- (i) the returns to be filed under section 18.
- (3) Every rule, scheme and bye-law made under this Act shall, as soon as after it is made, be laid before the State Legislature of Meghalaya.

Repeal and savings

23. (1) The Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Ordinance, 2014 is hereby repealed.
- (2) Notwithstanding such repeal, any action taken or purported to have been taken or anything done or purported to have been done under the Ordinance so repealed shall be deemed to have been taken or done under the corresponding provisions of this Act.

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.